

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6336 of 2021**

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Barun Kumar Singh @ Varun Kumar Singh  
... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. J.S. Singh, Advocate  
For the State : Mr. Arup Kr. Dey, Addl. P.P.  
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**Order No.02 Dated- 08.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with R.A. Case No.241 of 2021 (RPF/POST/ADTP Case No. 06 of 2021) registered under sections 3 (a) of R.P. (U.P.) Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the several theft articles of railway property has been recovered from the godown of the petitioner. It is further submitted that the allegations against the petitioner are all false and the petitioner has been falsely implicated in this case only on the basis of confessional statement of the co-accused persons. It is then submitted that the petitioner is ready and willing to deposit Rs. 60,000/- with the Divisional Railway Manager, Chakardharpur without prejudice to his defence in this case, subject to final decision of the case and undertakes to cooperate with the trial of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of four months from the date of this order, he shall be released on bail on showing the proof of deposit of Rs. 60,000/- with the Divisional Railway Manager, Chakardharpur without prejudice to his defence in this case, subject to final decision of the case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned Railway Judicial Magistrate, Chakardharpur, in connection with R.A. Case No.241 of 2021 (RPF/POST/ADTP Case No. 06 of 2021) with the condition that the petitioner will cooperate with the trial of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

At the time of conclusion of the trial, the trial court will pass appropriate order regarding the money if any, deposited by the petitioner with the Divisional Railway Manager, Chakardharpur.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-